

Sixteenth Lok Sabha

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Title: The Minister of State in the Ministry of Railway laid a statement correcting Reply to Unstarred Question No. 1630 dated 26.07.2017 regarding representations from ABRLPLWA and giving reasons for delay in correcting the answer-laid.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to lay a statement (i) correcting the reply given on 26.07.2017 to Unstarred Question No. 1630 by Shri Sankar Prasad Datta, MP regarding Representations from ABRKPLWA and (ii) giving reasons for delay in correcting the reply:

Parts of the Question answered	For	Read
(b) to (d)	<p>(b) to (d): Representations / suggestions from Akhil Bhartiya Railway Khan-Pan Licensees Welfare Association have been received against Railway Board Commercial Circular number 22/2017. The Akhil Bhartiya Railway Khan-Pan Licensees Welfare Association has raised its objections and has demanded modification of the above Commercial Circular, which has been issued pursuant to Judgement delivered by Hon'ble Supreme Court on 29/01/2016. The Hon'ble Supreme Court of India, vide its Judgement dated 29/01/2016 has ordered that only those licensees shall be eligible for renewal of their licenses who can declare on affidavit that they do not have the license of more than one shop or kiosk in their name or benami license at the railway stations. One license will be renewed with periodical reasonable increase of license fee.</p>	<p>(b) to (d): Representations / suggestions from Akhil Bhartiya Railway Khan-Pan Licensees Welfare Association have been received against Railway Board Commercial Circular number 22/2017. The Akhil Bhartiya Railway Khan-Pan Licensees Welfare Association has raised its objections and has demanded modification of the above Commercial Circular, which has been issued pursuant to Judgement delivered by Hon'ble Supreme Court on 29/01/2016. The Hon'ble Supreme Court of India, vide its Judgement dated 29/01/2016 has ordered that only those licensees shall be eligible for renewal of their licenses who can declare on affidavit that they do not have the license of more than one shop or kiosk in their name or benami license at the railway stations. One unit will be renewed with periodical reasonable increase of license fee.</p>

## **Reasons for Delay**

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The error in the last line of the Anwer was inadvertent, which came to light while answering similar Unstarred Question in the following week. Corrective action was initiated immediately.

The inconvennience caused is regretted.

